

(1) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Technology, Delhi for the year 1977-78.

(iii) A statement (Hindi and English versions) showing (i) reasons for delay and (ii) reasons for not laying simultaneously the Hindi version of the document mentioned at (i) above. [Placed in Library. See No. LT-3182/78].

ANNUAL REPORT AND REVIEW OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1977-78, ANNUAL REPORT, AUDITED ACCOUNTS AND REVIEW OF REGIONAL ENGINEERING COLLEGE, WARANGAL (ANDHRA PRADESH), FOR 1977-78 AND CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1977-78 WITH A STATEMENT FOR NOT LAYING THE HINDI VERSION

DR. PRATAP CHANDRA CHUNDER: I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Technology, Madras, for the year 1977-78. [Placed in Library. See No. LT-3183/78].

(2) (i) A copy of the Annual Report of the Regional Engineering College, Warangal (Andhra Pradesh) for the year 1977-78.

(ii) A copy of the Audited Accounts of the Regional Engineering College, Warangal (Andhra Pradesh) for the year 1977-78, together with the Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) on the working of the Regional En-

gineering College, Warangal (Andhra Pradesh) for the year 1977-78. [Placed in Library. See No. LT-3184/78].

(3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Madras, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (i) above. [Placed in Library. See No. LT-3185/78].

ANNUAL REPORT OF COIR BOARD FOR 1977-78 WITH A STATEMENT RE. REVIEW, REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION LTD., NEW DELHI FOR 1977-78, CERTIFIED ACCOUNTS AND REVIEW THEREON OF KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1976-77 WITH A STATEMENT FOR DELAY AND IMPORTED CEMENT CONTROL (FOURTH AND FIFTH AMENDMENT) ORDERS, 1978

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): Sir, on behalf of Shri George Fernandes, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) for the year 1977-78 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Board is being laid. [Placed in Library. See No. LT-3186/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1977-78.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3187/78].

(3) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1976-77 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(ii) A statement of Review (Hindi and English versions) of Annual Accounts of Khadi and Village Industries Commission for the year 1976-77.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above. [Placed in Library. See No. LT-3188/78].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Imported Cement Control (Fourth Amendment) Order, 1978, published in Notification No. S.O. 685(E) in Gazette of India dated the 28th November, 1978.

(ii) The Imported Cement Control (Fifth Amendment) Order,

1978, published in Notification No. S.O. 701(E) in Gazette of India dated the 7th December, 1978. [Placed in Library. See No. LT-3189/78].

STATEMENT RE. ACTIONS TAKEN ETC. ON CONVENTIONS AND RECOMMENDATIONS OF SIXTY-THIRD SESSION OF INTERNATIONAL LABOUR CONFERENCE

SHRI RAVINDRA VARMA: Sir, I beg to lay on the Table a statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-third Session of the International Labour Conference held at Geneva in June, 1977. [Placed in Library. See No. LT-3190/78].

NOTIFICATION EXEMPTING PERIODICALS FROM AUXILIARY DUTY OF CUSTOMS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 1471 (Hindi and English versions) published in Gazette of India dated the 9th December, 1978 together with an explanatory memorandum exempting Periodicals from the whole of the Auxiliary Duty of Customs, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-3191/78].

REVIEWS AND ANNUAL REPORTS OF MINERALS AND METALS TRADING CORPORATION OF INDIA LTD., NEW DELHI FOR 1977-78 AND OF EXPORT CREDIT AND GUARANTEE CORPORATION LTD., BOMBAY FOR 1977

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): Sir, I beg to lay on the Table a copy each of the following papers (Hindi